

TELECOM DISPUTES SETTLEMENT & APPELLATE TRIBUNAL,

NEW DELHI

Misc.1/2005/Judl./TDSAT/

Date: 26.03.2021

NOTICE

In exercise of the powers conferred by section 16(1) of the Telecom Regulatory Authority of India Act, 1997 (as amended), and in amendment of Telecom Disputes Settlement and Appellate Tribunal Procedures, 2005, the Telecom Disputes Settlement and Appellate Tribunal amends Procedure 20. The amendment comes into effect from 26.03.2021.

A copy of amendment 6 of 2018 in the Telecom Disputes Settlement and Appellate Tribunal Procedures 2005 may be downloaded from the website of the Tribunal i.e. www.tdsat.gov.in.



Desk Officer

To,

1. Notice Board.
2. TDSAT's website.

(Amendment 6 of 2021)

TELECOM DISPUTES SETTLEMENT AND APPELLATE TRIBUNAL
PROCEDURES, 2005

In Exercise of powers conferred by Section 16(1) of the Telecom Regulatory Authority of India Act, 1997 (as amended), and in amendment of Telecom Disputes Settlement and Appellate Tribunal Procedures, 2005 the Telecom Disputes Settlement and Appellate Tribunal amends Procedure 20 and substitutes the same with the new amended Procedure 20 which is as follows:-

“20. Communication of orders to parties – Any order passed in regard to the petition /appeal /misc. application/execution application / review application shall be communicated to the petitioner / appellant / applicant and the respondent by electronic means including publication on TDSAT's website, e-mail, etc. However, an order may be communicated to the parties by any other means / mode as per the directions contained in the order or, otherwise deemed necessary and appropriate by the Registrar.”